

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 148/GT/2013

Subject: Approval of tariff of Vindhyachal Super Thermal Power Station Stage III (1000 MW) from 01.04.2009 to 31.03.2014 after truing up exercise.

Date of Hearing: 13.8.2013

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd., New Delhi

Respondents: MPPMCL & 6 others.

Parties Present: Shri Ajay Dua, NTPC
Shri Bhupinder Kumar, NTPC
Shri A.S.Pandey, NTPC
Ms. Suchitra Maggon, NTPC
Shri Sachin Jain, NTPC
Ms. Shilpa Agarwal,

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner, NTPC for approval of tariff of Vindhyachal Super Thermal Power Station Stage III (1000 MW) (the generating station) for the period from 01.04.2009 to 31.03.2014 after truing up exercise.

2. During the hearing, the learned counsel for the petitioner submitted as under:
 - (a) The capital cost considered for the generating station is based on the admitted capital cost as on 31.3.2009 and the additional capital expenditure incurred for the years 2009-10, 2010-11 and 2011-12 respectively.
 - (b) The projected additional capital expenditure has been claimed for the years 2012-13 and 2013-14 based on the latest estimates and the status of work.
 - (c) Tariff for the generating station may be allowed as prayed for in the petition.
3. None appeared on behalf of the respondents.
4. The Commission reserved its order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)